

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 64**  
TO BE ANSWERED ON 30.11.2015

**RIGHTS OF GENUINE CLAIMANTS UNDER FOREST RIGHTS ACT**

64: SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the intended benefit under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 have been given to the forest dwelling communities;
- (b) if so, the details thereof including the number of claims for distribution of titles received under the Act and the number of titles out of them distributed, rejected and still pending including the total number of claims disposed off/ percentage, with respect to claims received State/UT-wise and the factors which are impeding effective implementation of the Act;
- (c) whether the provisions of the Act has not been implemented in many States including Karnataka; and
- (d) if so, the details thereof indicating the implementation status thereof, State/UT-wise along with the steps taken by the Government to expedite the implementation of the legislation?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (Forest Rights Act in short) was enacted with the objective of remedying the historical injustice done to the forest dwelling Scheduled Tribes and other traditional forest dwellers. The Act has substantially met this mandate through distribution of 17,02,047 titles to the eligible claimants under the Act till 30<sup>th</sup> September, 2015.

(b), (c) & (d) The details are given in the annex. Only those tribals and other traditional forest dwellers are entitled to receive forest rights who fulfill the eligibility criteria as stipulated in the Forest Rights Act. This Act aims at vesting Forest Rights on all eligible tribals and other traditional forest dwellers, which is an ongoing process. The responsibility for implementing the Forest Rights Act lies with the state/ UT Governments. The provisions of the Forest Rights Act have been implemented in the States/UTs including Karnataka. However, in the State of Tamil Nadu, the implementation of the Forest Rights Act, 2006 has not been possible so far owing to the stay granted by the Hon'ble High Court. The Ministry has been interacting with all the State/UT Governments regularly urging them to take all necessary steps for expeditious implementation of the Act. The Ministry also issues directives, advisories and clarifications as and when required. Review meetings with the concerned officers of the State Government and UT Administrations are being held at regular intervals. Forest Rights Act has also been taken up in Campaign mode for its implementation in a time bound manner in many States including Karnataka.

**Annexure referred to in reply to parts (b), (c) & (d) of the Lok Sabha Unstarred Question No. 64 for 30.11.2015 asked by Shri Ponguleti Srinivasa Reddy regarding "Rights of Genuine Claimants under Forest Rights Act"**

**Statement of Claims and distribution of title deeds under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as on 30.09.2015**

S. No.	States	No. of Claims received	No. of Titles Distributed	No. of Claims Rejected	Total No. of Claims Disposed off	No. of Claims Pending	% Claims disposed off with respect to claims received
1	Andhra Pradesh	411,012	169,370	165,466	334,836	76,176	81.47%
2	Arunachal Pradesh	0	0	0	0	0	
3	Assam	131,911	36,267	37,669	73,936	57,975	56.05%
4	Bihar	8,022	222	4,102	4,324	3,698	53.90%
5	Chhattisgarh	860,364	347,789	507,907	860,364	0	100.00%
6	Goa	0	0	0	0	0	
7	Gujarat	190,097	76,845	0	78,928	111,169	41.52%
8	Himachal Pradesh	5,692	346	2,162	2,508	3,184	44.06%
9	Jharkhand	83,553	43,125	25,446	69,167	14,386	82.78%
10	Karnataka	372,229	8,303	188,050	196,353	175,876	52.75%
11	Kerala	37,535	24,599	7,889	32,488	5,047	86.55%
12	Madhya Pradesh	602,501	214,656	364,059	595,975	6,526	98.92%
13	Maharashtra	353,169	109,292	229,794	339,086	14,083	96.01%
14	Manipur	0	0	0	0	0	
15	Meghalaya	0	0	0	0	0	
16	Mizoram	0	0	0	0	0	
17	Nagaland	0	0	0	0	0	
18	Odisha	610,992	352,172	157,527	539,762	71,230	88.34%
19	Rajasthan	69,775	34,848	33,591	68,464	1,311	98.12%
20	Sikkim	0	0	0	0	0	
21	Tamil Nadu	21,781	3,723	0	3,723	18,058	17.09%
22	Telangana	215,370	100,230	101,368	201,598	13,772	93.61%
23	Tripura	191,653	122,583	65,900	188,483	3,170	98.35%
24	Uttar Pradesh	93,644	18,555	74,768	93,323	321	99.66%
25	Uttarakhand	182	0	1	1	181	0.55%
26	West Bengal	142,081	39,122	91,262	130,384	11,697	91.77%
27	A & N Islands	0	0	0	0	0	
28	Daman & Diu	0	0	0	0	0	
29	Dadar & Nagar Haveli	0	0	0	0	0	

	<b>Total</b>	<b>4,401,563</b>	<b>1,702,047</b>	<b>2,056,961</b>	<b>3,813,703</b>	<b>587,860</b>	<b>86.64%</b>
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